

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 22 OF 2020

Gawada Kunbi Velip & Dhangar Federation Petitioners

V e r s u s

The State of Goa & Ors. Respondents

Mr. Nigel Da Costa Frais and Mr. B. Pacheco, Advocates for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 4 and 6.

Mr. S. S. Kantak, Senior Advocate with Mr. Nikhil Vaze, Mr. A. Gosavi and Mr. Luis Fernandes, Advocates for the Respondent no.7.

Mr. Parag Rao and Ms. Swati Kamat, Advocates for the Respondent no.8.

Mr. P. Dangui, Advocate for the Respondent no.5.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 22nd May, 2020

P.C.

At the outset, one of us, Mr. M. S. Sonak, J, disclosed that he has appeared as an Advocate on behalf of respondent no.7 in certain matters and, therefore, if any of the parties have any objections, this matter can be

taken up by the alternate Bench. Mr. Nigel Da Costa Frai, the learned Counsel for the Petitioner, on the basis of instructions, states that the petitioners will have no objections to this Bench taking up this matter. So also, the learned Counsel appearing on behalf of the respondents also state that they have no objection to this Bench taking up this petition.

2. Leave to amend the cause title so far as correct description of respondent no.,8 is concerned.

3. Amendment to be carried out forthwith.

4. The learned Counsel appearing for the respondents seeks sometime to respond to this petition. The learned Advocate General makes a statement that continuous monitoring is on and the same will continue. The learned Advocate General pointed out that the transportation trucks have been fit with a GPS (tracking devices) and it is through this device that continuous monitoring is on.

5. The respondent nos.2 and 5 are directed to file response to this petition latest by 26.05.2020. The response to address the issues at specific instances referred to in the petition.

6. The other respondents are also at liberty to file their responses latest

by 26.05.2020.

7. Copies of the responses to be furnished to the learned Counsel for the petitioners. Service by email will be sufficient service.

8. Stand over to 28.05.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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